

**BEFORE THE PRINCIPAL BENCH,
NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION No. 877/2019**

IN THE MATTER OF:

Manish Kumar

... Applicant

VERSUS

Govt. of NCT of Delhi

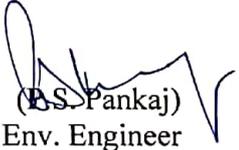
... Respondents

NDOH:- 24.02.2020

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Filed by


(B.S. Pankaj)
Sr. Env. Engineer
(Delhi Pollution Control Committee)

New Delhi:
Dated: 28.01.2020

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED
30.10.2019**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 30.10.2019 and pleased to issue following directions:

“.....Grievance in this application is against operation of aluminium and scrap factories in residential area at village Karawal Nagar, main road, Delhi -94.

.....”

2. That, in compliance of the orders passed by this Hon'ble Tribunal, the unit as mentioned in the complaint was inspected by DPCC Officials on 14.11.2019 and unit namely M/s Paras Metal Industries, kh. No. 177 and 177/1 Karawal Nagar Industrial Area, Delhi-94 was found operating and engaged in the activity of Sheet Metal Cutting. The “Hood and Suction

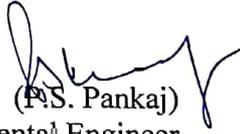
Arrangement" on LPG fired furnace has been provided to channelize the emissions. However, since the stack height was found inadequate, hence, a Show Cause Notice was issued to the unit on 16.12.2019 u/s 31 (A) of Air Act and also an order for imposition of Environmental Damage Compensation (EDC) on 16.12.2019.

3. That, the unit submitted reply to the Show Cause Notice that they have rectified the deficiencies and the unit also applied to IGL for installation of PNG in its premises. The unit has also deposited the EDC of Rs. 1,31,250/-.
4. That, to check the claim of the unit, site was re-inspected on 28.12.2019 and it was found that the unit has made necessary rectifications on the stack height.

The present action taken report may kindly be taken on record.

Date: 28/1/2020

Place: Delhi


(P.S. Pankaj)
Sr. Environmental Engineer